

IN THE NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH (COURT – II)
(Through Hybrid Mode)

Item No. 116

IA(I.B.C)/870(CH)2024
And
CP (IB) No. 203/Chd/Pb/2023

IN THE MATTER OF:
Punjab National Bank

...

Petitioner

Versus

Kapil Goyal

...

Respondent

Under Section: 95(1), 99, IBC 2016

Order delivered on 02.04.2024

CORAM:

**SHRI. L.N. GUPTA,
HON'BLE MEMBER (T)**

**SHRI. HARNAM SINGH THAKUR,
HON'BLE MEMBER (J)**

PRESENT:

For the Petitioner : Mr. Arpit Chawla, Advocate

For the Personal Guarantor : Mr. Sushant Kareer, Advocate

For the RP : Mr. Arora Vishwas Kumar, Advocate

ORDER

IA(I.B.C)/870(CH)2024

This application has been filed to place on record the report of RP under Section 99. The same is taken on record subject to just exceptions. ***Thus, IA (I.B.C)/870(CH)2024 is disposed of*** with a direction to tag the same with the main petition for the reference purpose.

CP (IB) No. 203/Chd/Pb/2023

It is stated by Mr. Sushant Kareer, Advocate that he has no instructions to appear on behalf of the respondent-Personal Guarantor. A date is requested

by Mr. Sushant Kareer, Advocate for seeking instructions to appear on behalf of the respondent-Personal Guarantor. Let the same be done within two days.

In the meantime, Ld. counsel for the RP is directed to file affidavit of service within one week. Objections, if any, be filed within one week with a copy in advance to the counsel opposite. Response thereto, if any, be filed one week thereafter with a copy in advance to the counsel opposite.

List the matter on 07.05.2024.

Sd/-

(L.N. GUPTA)
HON'BLE MEMBER (T)

Sd/-

(HARNAM SINGH THAKUR)
HON'BLE MEMBER (J)